

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/2372/2006-SM[BR]

Date 04/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S DEEPAK DYEING HOUSE
36, COMPLEX NEAR CENTRAL JAIL, TAJPUR ROAD,
LUDHIANA
M/S DEEPAK DYEING HOUSE

Appellant

Vs
Respondent-

THE COMMISSIONER OF CENTRAL EXCISE
LUDHIANA

I am directed to transmit herewith a certified copy of Final order No. 564 /2008-SM[BR] dated 13.3.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(SM Appeal Branch)

Copy to :

1. Respondent

THE COMMISSIONER OF CENTRAL EXCISE
LUDHIANA
F-BLOCK, RISHI NAGAR, LUDHIANA

2. Adv. / Consult

MR.NARESH C GUPTA
608,GF,HOUSEFED COMPLEX,PAKHOWAL ROAD,LUDHIANA

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183,Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH
NEW DELHI, COURT NO. III**

Excise Appeal No.2372 of 2006-SM (BR)

[Arising out of order in appeal No.179/CE/App1/Ldh/05 dated 28.3.2005 passed by the Commissioner (Appeals) Central Excise, Ludhiana]

Date of Hearing/ Decision:13.3.2008

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	:	
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	:	
3. Whether Their Lordships wish to see the fair copy of the Order?	:	
4. Whether Order is to be circulated to the Departmental authorities?	:	

M/s. Deepak Dyeing House

Appellants
[Rep. by None.]

Vs.

CCE, Ludhiana

Respondent
[Rep. by Mr. A.K. Rastogi, Authorized Representative (DR)]

CORAM: Mr. P.K. Das, Member (Judicial)

Final Order NO...5.6.4/18./Dated:13.3.2008

Per P.K. Das:

None appeared on behalf of the appellant in spite of issue of notice. It seems that the appellant is not interested to proceed in the matter. Accordingly, the appeal is dismissed for non-prosecution.

Order dictated & pronounced in open court on 13.3.2008.

(P.K. Das)
Member (Judicial)

Ckp.